

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No.E/70212/2016-EX[SM]

(Arising out of Order-in-Appeal No. NOI-EXCUS-001-APP-0089-2015-16 dated 29/09/2015 passed by Commissioner of Central Excise & Customs (Appeals), Noida)

M/s Hello Mineral Water (p) Ltd.

Appellant

Vs.

Commissioner of Central Excise, Noida

Respondent

Appearance:

Absent on call,

Shri Mohammad Altaf, Assistant Commissioner (AR),

for Appellant

for Respondent

CORAM:

Hon'ble Smt. Archana Wadhwa, Member (Judicial)

Date of Hearing : 13/09/2018
Date of Decision : 13/09/2018

FINAL ORDER NO-72187 / 2018

Per: Archana Wadhwa

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. I also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for

non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated in Court)

(Archana Wadhwa)
Member (Judicial)

akp